

**ANNUAL REPORT OF HINDUSTAN SALTS
LIMITED AND REVIEW THEREOF**

Shri Bibudhendra Misra: I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company.

[Placed in Library, See No. LT-3087/64].

12.18 hrs.

ESTIMATES COMMITTEE

SIXTY-FOURTH REPORT

Shri A. C. Guha (Barasat): I beg to present the sixty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and sixty-fifth Report of the Estimates Committee (Second Lok Sabha) on the erstwhile Ministry of Commerce and Industry—Office of the Textile Commissioner—Part IV—Art Silk Industry.

12.18½ hrs.

GOLD (CONTROL) BILL

(i) REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the

control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

Shri Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill, to provide, in the economic and financial interests of the community, for the control of the production, supply and distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith.

12.20 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Saha): With your permission, Sir, I rise to announce that Government business in this House for the week commencing Monday, 14th September 1964, will consist of:

(1) Further discussion on motion of No-confidence in the Council of Ministers;

(2) Consideration and passing of the Companies (Amendment) Bill, 1964;

(3) Discussion and voting on the Supplementary Demands for Grants (General) for 1964-65; and

(4) Consideration and passing of:

The High Court Judges (Conditions of Service) Amendment Bill, 1964, and

The Legal Tender (Inscribed Notes) Bill, 1964.